

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 23of 2021

In the matter of:

Hira International Ltd.

....Appellant

Vs.

Girdharilal Sugar and Allied Industries Ltd.

....Respondent

Present:

Appellant: Mr. VijayeshAtre, Advocate.

Respondent: Ms. HimaniChouhan, Advocate.

ORDER

(Through Virtual Mode)

20.01.2021: The issue raised in this appeal filed against dismissal of application under Section 9 of the Insolvency and Bankruptcy Code, 2016 for being barred by limitation as also on merit is that part payment was made by the Corporate Debtor on 24th November, 2017 bringing it within the period of limitation and that no dispute was raised by the Corporate Debtor in reply to demand notice.

Issue notice upon Respondent. Notice on behalf of Respondent is waived and accepted by Ms. HimaniChouhan, Advocate. No further notice need be issued to her. She may file reply affidavit along with Vakalatnama within 2 weeks. Rejoinder, if any, be filed within 2 weeks thereof.

Contd/-.....

Written submissions not exceeding three pages may also be filed by the parties along with the pleadings supported by the relevant case law.

List the appeal 'for admission (after notice)' on 24th February, 2021 before Court II.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[KanthiNarahari]
Member (Technical)**

**[Dr. Alok Srivastava]
Member (Technical)**

AR/g